

(b) if so, the action taken in this regard ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes.

(b) Proposal for construction of a road overbridge in replacement of the level crossing near Tirupati East station was included in the Southern Railway's Works Programme for 1967-68 at the request of State Government who, however, dropped the proposal subsequently. Further action can be taken by the Railway only on receipt of a firm proposal from the State Government together with an undertaking to bear the road authority's share of the cost, as per extant rules.

गंगा नदी बांध में दरार पड़ जाने के कारण बदायूं, उत्तर प्रदेश में बाढ़

4622. श्री महा वीपक सिंह : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के बदायूं जिले में गंगा नदी के बांध में दरार पड़ जाने के परिणाम स्वरूप आई बाढ़ से सैकड़ों परिवार बेघरबार हो गये हैं ; और

(ख) यदि हां, तो उक्त बांध की मरम्मत के लिये सरकार का विचार क्या योजना बनाने का है ?

सिंचाई और विद्युत मन्त्रालय में उप-मन्त्री (श्री बैजनाथ कुरील) : (क) और (ख). उत्तर प्रदेश सरकार ने सूचित किया है कि बदायूं जिले में गंगा महिवा बांध में अभी तक कोई दरार नहीं आई है। बहरहाल, लगभग 150 मीटर की लम्बाई में गंगा ने एक उमड़ा हुआ जल बांध के एक भाग को काटते हुए बांध के बहुत निकट बह रहा है। राज्य सरकार ने प्रस्ताव किया था कि प्रभावित पट्टे में एक रिटायर्ड बांध का निर्माण किया जाए परन्तु स्थानीय व्यक्तियों के विरोध के कारण इसे छोड़ना पड़ा। इसलिए राज्य सरकार ने दरार की संभाव्यता वाले क्षेत्र में व्यक्तियों को चेतावनी दे दी है। इस दरार के कारण थोड़े समय के लिए

पिछले जल की बाढ़ आ सकती है।

#### Seminars and Conferences Organised by Indian Law Institute

4623. SHRI H. M. HASHIM : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of Seminars and Conferences organised by the Indian Law Institute during the last three years and the topics discussed there ; and

(b) how many eminent foreign jurists delivered lectures on the invitation of the Institute and the titles of the discourses ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY) : (a) During the period 1st July, 1968 to 30th June, 1971 the Indian Law Institute organised the following Seminars :

1. On "Government Regulation of Private Enterprises" in March, 1969.
2. On "Law of Torts" in May, 1969.
3. On "Comparative Law" in December, 1969.
4. On "Centre-State Relations in India" in April, 1970.
5. On "Company Law" in May, 1970.
6. On "Company Law, Monopolies and Restrictive Trade Practices" held from 26th February, 1971 to 28th February, 1971, in collaboration with the Institute of Chartered Accountants of India.
7. On "Law and Minorities in India" held from 24th April, 1971 to 26th April, 1971.
8. On "Labour Law" held from 10th May, 1971 to 15th May, 1971.

(b) During the same period the following foreign jurists delivered lectures as under :

<i>Name</i>	<i>Topic</i>
1. Mr. C. Clyde Ferguson Dean, Howard Law School, USA.	"Civil Rights Legislation in the United States" on 31st August, 1968.
2. Prof. Jerome Hall Indiana Law School, USA.	"Science and Morality of Criminal Law" on 4th September, 1968.
3. Prof. Richard D. Schwartz, Professor of Sociology, Northwestern University, USA.	"Sociology of Law in the United States" on 10th December, 1968.
4. The Rt. Hon. Ible Lord Denning, Master of the Rolls.	"Law and Life in our Times" on 9th January, 1969.
5. The Rt. Hon. Lord Justice John Passmore Widgery, O.B.E., T.D.	"Legal Aid in the United Kingdom" on 8th January, 1969.
6. The Rt. Hon. Sir Frederick Elwyn Jones. Q. C., M. P., Attorney-General of U. K.	"Law Reform in England" on 13th January, 1969.
7. Mr. William Feldesman, Solicitor, National Labour Relations Board United States.	"Mandatory subjects of Collective Bargaining" on 24th January, 1969.
8. Mr. Charles H. Lieb, American Lawyer.	"International Copyright and its Implications" on 20th February, 1969.
9. Dr. K. H. Hoefig, Judge, Dusseldorf, Germany.	"The Status of the German Judge" on 6th March, 1969.
10. Mr. Bernard G. Segal, President, American Bar Association.	"The American Law Institute" on 2nd September, 1969.
11. Justice Moti Tikaram, Chief Justice, Fiji.	"The Legal and Judicial set-up in Fiji" on 30th September, 1969.
12. Mr. Hutley, Q. C., Lecturer, Sydney Law School.	"Commonwealth Industrial Court" on 15th October, 1969.
13. Professor C. J. Hamson, Professor of Comparative Law Cambridge University.	"Government liability in Tort with special reference to France" on 1st January, 1970.
14. Prof. Dr. Walter Rudolf, University of Bochum, Germany.	"Present Problems of Federalism in Germany" on 19th February, 1970.
15. Mr. Martin Ennals, Secretary General, Amnesty International.	"The Amnesty International and its objectives" on 10th August, 1970.
16. Miss Grace D. Cox, American Lawyer.	"The Role of Women in the American Judicial System" on 12th August, 1970.

Besides the above, the following foreign jurists also visited the Indian Law Institute and spoke to the research staff of the Institute :

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| 1. Professor E. I. Sykes, Professor of Law, University of Melbourne, Australia, on 26th August, 1970. | of Thessaloniki, Greece, on 7th November, 1970.   |
| 2. Professor C. Simandiras, Professor of Civil Law at the Aristototelean University                   | 3. Professor I. I. Lukashuk, Head of the Department of International Law, Kiev State University, U. S. S. R., on 26th November, 1970. |